

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 23rd April, 2024, 10:30 A.M.

CP (IB) No. 176/CTB/2019, IA (IB) No. 323/CB/2023,

IA (IB) No. 104/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Punjab National Bank -Vs- Plutus Infraventure Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Ms. Aakanksha Nehra, Adv.

Ms. Gunjan Nayyar, Adv. For the Liquidator

For Respondent (s)

Mr. Saswat Kumar Acharya, Adv.

Mr. S.Pholgu, Adv.

Ms. Jagruti Sahoo, Adv.

Mr. Subham Agrawal, Adv.

Mr. Jaish Joshi, Adv.

Mr. Abhijeet Agrawal. Adv.

ORDER**IA (IB) No. 104/CB/2024**

Ld. Counsel Mr. S.K. Acharya appears for the applicant. Ld. Counsel Ms. Aakanksha Nehra appears for the respondent. This is an application filed by the applicant to recall the forfeiture order passed on 19.02.2024 in IA (IB) No. 323/CB/2023 and sought permission to accept the reply filed along with application. Respondent counsel present and insisted to impose the cost upon the petition, however, considering the nature and attending circumstances to dispose the IA (IB) No. 323/CB/2023 on merits. Time extended to receive the reply of the respondent. Accordingly, this application is Allowed.

IA (IB) No. 323/CB/2023

Ld. Counsel Ms. Aakanksha Nehra appears for the applicant. Ld. Counsel Mr. S.K. Acharya appears for the respondent. IA (IB) No. 104/CB/2024 is Allowed. Reply filed by the respondent is taken on record, to hear the matter listed on 11.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)